

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 312/2018 In
O.A. No. 4162/2014**

New Delhi, this the 7th day of September, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Kesori Rajak (Legal Representative of original applicant),
Husband of Late Smt. Girija Chaudhary,
R/o. AG-116,
Shalimar Bagh,
Delhi-88.Petitioner

(By Advocate : Mr. Yogesh Sharma)

Versus

Ms. Saumya Gupta,
Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.Respondent

(By Advocate : Mr. Rohit Bhagat for Mr. Saurabh Chadda)

O R D E R (O R A L)

Justice L. Narasimha Reddy, Chairman :

This Contempt Petition is filed alleging that the respondents did not implement the order dated 08.08.2016 passed by this Tribunal in O.A No. 4162/2014.

2. The Tribunal directed the payment of interest on certain retirement benefits of the applicant.

3. Mr. Yogesh Sharma, learned counsel for petitioner has placed before us a copy of the order dated 30.08.2018,

through which, the sanction was accorded for payment of sum of Rs.1,65,440/- which is payable towards interest on the delayed payment of retiral benefits. Sanction is also accorded for payment of balance amount, if any. Thus, the order of this Tribunal is complied with, and the Contempt Petition is closed accordingly. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/